

are proposed to be opened in foreign countries during the year 1955?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNA-MACHARI): Three, Sir; at Hamburg, Cairo and Aden.

POWER STATIONS IN BHAKRA NANGAL PROJECT

424. SHRI M. VALIULLA: Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) the names of the power stations in Bhakra Nangal Project that will go into production within a year (the names of the power stations may be given in order of their priority in production);

(b) what is the installed and firm capacity of these power stations; and

(c) how the load is to be distributed?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) One power house at Gan-guwal was put into commission in January this year. Another, at Kotla, situated 6 miles downstream of Gan-guwal Power House, is expected to go into commission by December 1955.

(b) These two power houses at Nangal will function as an integrated unit. Their installed capacity would be 96,000 K.W. and firm capacity 72,000 K.W.

(c) The three States of Punjab, PEPSU and Rajasthan are partners in the electricity part of the Bhakra Nangal Project. Each partner will be entitled to receive power as a matter of right, but subject to use in its own area, up to maximum of the electricity available, calculated in proportion of its share of stored water supply, *i.e.*, in the ratio of 62-36 per cent., 22*42 per cent, and 15-22 per cent, respectively. Surplus power will be sold from the common pool to Delhi State and Himachal Pradesh, including BHaspur.

SOUTH EAST ASIA TREATY ORGANISATION

425. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) how many of the Colombo Powers have joined the South East Asia Treaty Organization and which are they; and

(b) which are the States who have not joined the said Organization?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) So far as the Government of India are aware, only Pakistan among the Colombo Countries has joined the Manila Treaty.

(b) The rest of the Colombo Countries *viz.* India, Indonesia, Burma and Ceylon are not parties to the said Treaty.

PAPER LAID ON THE TABLE

NOTIFICATION PUBLISHING AMENDMENT TO THE TEA RULES, 1954.

THE MINISTER IN THE MINISTRY OF LAW (SHRI H. V. PATASKAR): Sir, on behalf of Shri T. T. Krishna-machari. I lay on the Table, under sub-section (3) of section 49 of the Tea Act, 1953, a copy of the Ministry of Commerce and Industry Notification No. 47(32)-Plant/54, dated the 19th March, 1955, publishing an amendment to the Tea Rules, 1954. [*Placed in Library. See No. S-113/55.*]

**THE HINDU MINORITY AND GUARDIANSHIP BILL, 1953—
*continued.***

MR. CHAIRMAN: Mr. Pataskar will continue his speech on the amendments to clause 7 of the Hindu Minority and Guardianship Bill.

THE MINISTER IN THE MINISTRY OF LAW (SHRI H. V. PATASKAR): Sir, yesterday, I was replying to several